

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No302
C.P.(CAA)/48(AHM)2021
in
C.A.(CAA)/46(AHM)2021

Proceedings under Section 230-232 Co. Act, 2013

IN THE MATTER OF:

Innovative Healing Systems(Gujarat) Pvt Ltd
Innovative Healing Systems(India) Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 05/07/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Helly Parikh, Adv.
For the Respondent :

CLARIFICATION ORDER

Learned Counsel Ms. Helly Parikh undertakes to file documents as required by the Bench within five days.

1. Schedules of the properties of the Companies.
2. NOC from RBI compliance of order of 1st Motion.
3. An affidavit of Transferor Company clarifying the observation made by OL for carrying forward the amount of Security Premium in its balance sheet.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**